THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.: <u>CP 102/2002 (OA 54</u>/2002) with MAs Nos. 129/03, 130/03 and 314/03 Respondent (s)

Applicant(s)

Advocate for Applicant (s)

Copy 91 ray 13/12/07 Ved Prakash III

S.C. Dutta & Ors. Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

03.12.2004

Mr. C.B. Sharma, Counsel for the applicant. Mr. N.C. Goyal, Counsel for the respondents.

Learned counsel for the respondents submits that operation of the impugned order dated 22.10.2002 passed by this Tribunal in OA No. 54/2002 has been stayed by the Hon'ble High Court in Writ Petition filed by the respondents.

- 2. In view of what has been stated by the learned counsel for the respondents, the present Contempt Petition does not survives at this stage, which is accordingly disposed of accordingly. It will be open to the Petitioner to agitate the matter further in case the Writ Petition filed by the respondents is ultimately dismissed by the Hon'ble High Court.
- 3. With these observations, the present Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.
- 4. In view of the order passed in the Contempt Petition, no order is required to be passed in MA Nos. 129/2003, 130/2003 and 314/2003.

(A.K. BHANDARI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ